

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8012/2022

(Arising out of impugned judgment and order dated 06-06-2022 in A482 No. 3478/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SURYA PAL PRAJAPATI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 142616/2022 - EXEMPTION FROM FILING O.T.
IA No. 124543/2022 - EXEMPTION FROM FILING O.T.
IA No. 142615/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

Date : 10-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Harikumar V., Adv.
Mr. Somnath Bhattacharya, Adv.
Ms. Rajnandini, Adv.

For Respondent(s) Mr. K. Parmeshwar, A.A.G.
Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The learned counsel for the State of Uttar Pradesh prays for two weeks adjournment.

As prayed, the matter stands adjourned by two weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR